

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.403 OF 2018

IN THE MATTER OF:

The Rathna Textile Mills Pvt Ltd & Ors.

Appellant

Vs

VRAR Ramakrishnan

Respondents

Mr. R Vidhya Shankar, Mr. B. Ragunath, Advocates for appellant.

Mr S. Santtanam Swaminadhan and Mr. Karthik Malhotra, Advocates for Respondents.

ORDER

19.02.2020- Learned counsel for the Respondent is seeking permission to file documents which are already on record before NCLT. Learned counsel for appellant has no objection in taking these documents on record. Learned counsel for the Respondent is permitted to file these documents during the course of the day.

Learned counsel for the appellant has concluded his arguments. However, the Respondents' counsel has started his arguments but remained inconclusive. Let the appeal be fixed for further arguments of Respondent on **17.3.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Ms Shreesha Merla)
Member (Technical)

bm/kam